

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA

UNSTARRED QUESTION NO.†2153

TO BE ANSWERED ON THE 28TH July 2017/ Shravana 6, 1939 (SAKA)

Protection for NBFCs Collection Representatives

†2153. SHRI DILIPKUMAR MANSUKHLAL GANDHI:

Will the Minister of FINANCE be pleased to state:

- (a) whether after having been duped by Non-Banking Finance Companies (NBFCs) in financial scams, a large number of people have attacked the collection representative of the said NBFCs in the State of Maharashtra after losing their deposited amount;
- (b) if so, the details thereof; and
- (c) the steps taken/proposed to be taken by the Government to ensure the safety and protection of collection representatives of such NBFCs?

ANSWER

The Minister of State in the Ministry of Finance
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): Reserve Bank of India (RBI) has informed that there are five Non-Banking Finance Companies (NBFCs) in the State of Maharashtra registered with them and authorized to accept deposits from the public. The RBI had not received any complaints against these NBFCs regarding non repayment of deposits till date.
